

C. A. T. Bench, JAIPUR

Date of Order	Orders
As served, E As awarded S Value many filed towards Re on dated 21/8/94, S 21/8 Reply filed on 28/7/94, S 28/7	12/8/94 None for the applicant Mr. Y.S. Bhatnagar, CPWL, Kota, Deptt. reple on behalf of the replets The aforesaid. Horrible Bench has not been formed today. Be listed before that Bench on 24.8.94. REGISTRAR Central Administrative Tribunal Jaipur Bench, JAIPUR.
24.8.94 Ad on behalf of H.B. S 11/9/94 As sent to the M.P. CO on 25/6/94 2-25/6/94 S	Mr. V. Munda - Counsel for applicant. Mr. Manish Bhardwaj - Counsel for replets. The learned Counsel for the respondents submits that the payment is ready and the applicant has been informed to produce the non-employment certificate during the relevant period. The learned Counsel for the applicant submits that he will submit the non-employment certificate as per the rules and draw the payment. If any grievance remains, the applicant may file a fresh C.P. The C.P. is dismissed and notice discharged. (O.P. Sharma) MCA (D.L. Mehta) J.C.